

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.72 of 2012 in
DFR No.1719 of 2011

Dated : 18th April, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Powergrid Corporation of India Ltd. ... Appellant(s)
Versus

Central Electricity Regulatory CommissionRespondent(s)
& Ors.

Counsel for the Appellant(s): Mr. S.B. Upadhyay, Sr. Adv. with
Mr. Pawan Upadhyay,
Ms. Anisha Upadhyay

Counsel for the Respondent (s): Mr. M.G. Ramachandran,
Ms. Swapna Seshadri for NTPC/Resp.2

ORDER

IA No.72 of 2012

(Condonation of delay application)

This is an Application to condone the delay of 25 days in filing the Appeal as against the impugned Order dated 06.09.2011.

We have heard the learned counsel for the Appellant/Applicant as well as the learned counsel for the Respondent. Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **23.04.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/vs